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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

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**MINISTRY OF LAW AND JUSTICE**  
**(Legislative Department)**

*New Delhi, the 8th January, 2004/Pausa 18, 1925 (Saka)*

The following Act of Parliament received the assent of the President on the 7th January, 2004, and is hereby published for general information:—

**THE CONSTITUTION (NINETY-SECOND AMENDMENT)**  
**ACT, 2003**

[7th January, 2004.]

An Act further to amend the Constitution of India.

BE it enacted by Parliament in the Fifty-fourth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Ninety-second Amendment) Act, 2003. Short title.
2. In the Eighth Schedule to the Constitution,— Amendment  
of Eighth  
Schedule.
  - (a) existing entry 3 shall be re-numbered as entry 5, and before entry 5 as so re-numbered, the following entries shall be inserted, namely:—
    - “3. Bodo.
    4. Dogri.”;
  - (b) existing entries 4 to 7 shall respectively be re-numbered as entries 6 to 9;

(c) existing entry 8 shall be re-numbered as entry 11 and before entry 11 as so re-numbered, the following entry shall be inserted, namely:—

“10. Maithili.”;

(d) existing entries 9 to 14 shall respectively be re-numbered as entries 12 to 17;

(e) existing entry 15 shall be re-numbered as entry 19 and before entry 19 as so re-numbered, the following entry shall be inserted, namely:—

“18. Santhali.”;

(f) existing entries 16 to 18 shall respectively be re-numbered as entries 20 to 22.

T. K. VISWANATHAN,  
*Secy. to the Govt. of India.*